

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 638 OF 2018 IN
APPEAL NO. 160 OF 2017 &
IA NOS. 279 & 614 OF 2017**

Dated: 25th May, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gujarat State Petronet Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Piyush Joshi
Ms. Sumiti Yadava
Mr. Prithviraj Chauhan
Ms. Telma Raju

Counsel for the Respondent(s) : Mr. Rajinder Kaul
Mr. Sumit Kishore for R-1

ORDER

**(IA No. 638 of 2018)
*(Application for early hearing)***

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed. The IA is disposed of.

**APPEAL NO. 160 OF 2017 &
IA No. 279 of 2017**

Learned counsel for Respondent No. 1 seeks four weeks more time to file reply on the main appeal and the stay application. He may take steps

to file the same on or before 22.6.2018 after serving copy on the other side.
Rejoinder may be filed within two weeks thereafter.

(IA No. 614 of 2018)
(Application for interim directions)

List this application on **1-6-2018**, as agreed by learned counsel appearing for the parties.

(Justice N. K. Patil)
Judicial Member
tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)